

[Mr. Secretary]

3. Shrimati Usha Barthakur.
4. Shri Krishan Kant.
5. Dr. S. Chandrasekhar.
6. Shri K. P. Mallikarjunudu.
7. Shrimati Bindumati Devi.
8. Shri Niranjan Varma.
9. Shri G. Gopinathan Nair.
10. Shri S. A. Khaja Mohideen
11. Shri Mulka Govinda Reddy.

and 22 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the Seventy-first Session of the Rajya Sabha;

and

that this House recommends to the Lok Sabha that the Lok Sabha do Join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (iii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December 1969, agreed without any amendment to the International Monetary Fund and Bank (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 21st November, 1969.'

RE : INDIAN TARIFF (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : Now, introduction of Bills, Shri V. C. Shukla.

SHRI SEZHIYAN (Kumbakonam) : Sir, what about item 8 of the agenda, the Indian Tariff (Amendment) Bill ?

MR. DEPUTY-SPEAKER : Shri Bhagat has requested for time to introduce the Bill tomorrow.

SHRI SEZHIYAN : This is the second time it is happening. Yesterday also he was absent.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The House should not be treated so shabbily. Sir, you should pull up the Minister.

MR. DEPUTY-SPEAKER : The Minister had written to the Speaker, asking for permission to introduce the Bill tomorrow.

14.43 Hrs.

ASSAM REORGANISATION (MEGHALAYA) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to move for leave to introduce a Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith.

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith."

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Sir, I may be permitted to oppose it. I have already written to you.

MR. DEPUTY-SPEAKER : I will give you an opportunity. Now, Shri S. C. Jha.

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